

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.105**

**C.P. (IB)/96(CH)2024**

**IN THE MATTER OF:**

**Janak Raj Gupta (PG)**

...

**Petitioner**

**Under Section: 94, IBC 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the petitioner** : Mr. Vishisht Advocate

**ORDER**

The affidavit filed in compliance to the order dated 20.04.2024 vide diary No.01073/01 dated 08.05.2024 is taken on record.

The particulars and declaration by the RP has not been filed in this case. Therefore, the counsel/the Personal Guarantor may take necessary steps for filing fresh application, failing which, the present application will be dismissed. However, week days' time is granted to rectify the defect pointed out above.

Let the matter be listed on 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**